

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 26/14 of NC-VI dated 27.03.2014

Meeting No. 26/14 for the licensing year 2013-14 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 27.03.2014 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	A.I.A	MFPI
2.	Sh. A.K. Ojha,	A.D.	MSME(Food)
Officers in attendance			
1.	Sh. Yoginder Singh	DDG	DGFT
2.	Sh. S.K.Panigrahi	E.O	DGFT

The minutes of the meeting no 25 dated 13.3.2014 sent by e mail to all members of the committee were ratified by the members Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	1001 Case No.:12/20/85-ALC3/2013	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00131/AM14/	RLA File :31/83/040/00088/AM14/	Lic.No/Date:3110060276 13.09.2013	Deferred
	It was decided to remind Deptt. of C&PC to expedite their comments. The case was deferred and to be placed before the committee on 28.4.2014			

2	1002 Case No.:5/7/85-ALC3/2013	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00042/AM14/	RLA File :05/23/040/00014/AM14/	Lic.No/Date:0510351426 11.04.2013	Deferred
	It was decided that case may be re-examined by both MFPI and MSME (Food) in the light of firm's reply to Committee's observation / requirement . The case was deferred and to be placed before the committee on 28.4.2014			

3	1003 Case No.:2/7/85-ALC3/2013	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00039/AM14/	RLA File :05/23/040/00041/AM14/	Lic.No/Date:0510354421 16.05.2013	Deferred

It was decided that case may be re-examined by both MFPI and MSME (Food) in the light of firm's reply to Committee's observation / requirement . The case was deferred and to be placed before the committee on 28.4.2014

4	1004 Case No.:10/39/85-ALC3/2012	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00180/AM13/	RLA File :05/23/040/00444/AM13/	Lic.No/Date:0510344228 28.01.2013	Deferred
	It was decided that case may be re-examined by both MFPI and MSME (Food) in the light of firm's reply to Committee 's observation / requirement . The case was deferred and to be placed before the committee on 28.4.2014			

5	1005	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/116/AM13	RLA File :05/23/040/216/AM13/	Lic.No/Date:0510335271 20.09.2012	Deferred
	It was decided that case may be re-examined by both MFPI and MSME (Food) in the light of firm's reply to Committee 's observation / requirement . The case was deferred and to be placed before the committee on 28.4.2014			

6	1006	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/035/AM13	RLA File :05/23/040/517/AM12	Lic.No/Date:0510320564 21.03.2012	Deferred
	It was decided that case may be re-examined by both MFPI and MSME (Food) in the light of firm's reply to Committee 's observation / requirement . The case was deferred and to be placed before the committee on 28.4.2014			

7	1007	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/099/AM13	RLA File :05/23/040/064/AM13	Lic.No/Date:0510307961 15.11.2011	Deferred
	It was decided that case may be re-examined by both MFPI and MSME (Food) in the light of firm's reply to Committee's observation / requirement . The case was deferred and to be placed before the committee on 28.4.2014			

8	1008	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/165/AM12	RLA File :05/23/040/310/AM12	Lic.No/Date: ?	Deferred

It was decided that case may be re-examined by both MFPI and MSME (Food) in the light of firm's reply to Committee 's observation / requirement . The case was deferred and to be placed before the committee on 28.4.2014

9	1009 Case No.:7/24/85-ALC3/2013	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00153/AM14/	RLA File :05/23/040/00421/AM14/	Lic.No/Date:0510375982 10.01.2014	Deferred
	The comments furnished by the MFPI vide their O.M No. 6/ DGFT/2012 dated 19.3.2014 were noted . Committee decided to call for the following information from the firm :- 1. Material balance in process flow chart along with indigenous inputs 2. Lycopene content of import and export item The case was deferred and to be placed before the committee on 28.4.2014			

10	1010 Case No.:2/6/85-ALC3/2013	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00037/AM14/	RLA File :05/23/040/00013/AM14/	Lic.No/Date:0510351424 11.04.2013	Deferred
	The comments furnished by the MFPI vide their O.M No. 6/ DGFT/2012 dated 19.3.2014 were noted . Committee decided to call for the following information from the firm :- 1. Material balance in process flow chart along with indigenous inputs 2. Lycopene content of import and export item The case was deferred and to be placed before the committee on 28.4.2014			

11	1011 Case No.:12/3/85-ALC3/2013	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00012/AM14/	RLA File :05/23/040/00491/AM13/	Lic.No/Date:0510346979 21.02.2013	Deferred
	The comments furnished by the MFPI vide their O.M No. 6/ DGFT/2012 dated 19.3.2014 were noted . Committee decided to call for the following information from the firm :- 1. Material balance in process flow chart along with indigenous inputs 2. Lycopene content of import and export item			

The case was deferred and to be placed before the committee on 28.4.2014

12	1012	Party Name:GILLETTE INDIA LTD	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/084/AM14	RLA File :04/24/040/094/AM14	Lic.No/Date:0410148446 02.08.2013	Approved
	The Committee decided to fix ad-hoc norms as per written comments of C&PC furnished vide their O.M No 46011/113/2007/PC-II dated 26.2.2014 .It was also observed by the Committee that where input items are applied on net to net basis with accountability clause and import items are packing materials, no technical examination is required Therefore, ratification by Norms committee is not required in such cases. .			
	Export Item	Qty.	Import Item	Qty.
	ORAL-B Tooth Brushes (Finished & Blister Packed)	1 No.	1.Relevant semi finished Oral –B Tooth Brush (without packing) 2. PVC Film /PET Film 3. Paper Board	1 No. (net to net) As per policy governing packing materials. As per policy governing packing materials.
RA may take consequential action as per policy / procedure.				

13	1013	Party Name:ICON DESIGNS	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/162/153/AM12	RLA File :06/24/040/002/AM12	Lic.No/Date:0610021574 13.04.2011	Deferred
	It was decided to remind MSME (Mech. Division) to expedite their comments. The case was deferred and to be placed before the committee on 28.4.2014			

14	1014 Case No.:15/7/85-ALC3/2013	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00052/AM14/	RLA File :34/24/040/00015/AM14/	Lic.No/Date:3410036726 26.04.2013	Deferred
	Committee observed that there is a SION for export product "Tooth brush" under H-331. The applicant has requested for additional raw materials which are not covered under SION. Committee felt that when SION is available for a product, ad-hoc norms should not be fixed unless the end product has certain specification or is a proprietary item requiring additional raw material. Accordingly , it was decided to seek clarification from the firm in the matter. RA concerned may also be asked not to consider a request under para 4.7 of HBP Vol – I, if SION exists for the same product. The case was deferred and to be placed before the committee on 28.4.2014			

15	1015 Case No.:2/14/85-ALC3/2013	Party Name:MIDAS FOODS (INDIA) PVT. LTD.	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00086/AM14/	RLA File :05/24/040/00054/AM14/	Lic.No/Date:0510362504 13.08.2013	Deferred
	It was noted that applicant has applied for import of two item in Appendix -11 A Whereas in ANF -4A Col 16 applied for import of one item.. Committee decided that applicant may asked to clarify the discrepancy between Col. 16 of ANF -4A and Appendix -11 A The case was deferred and to be placed before the committee on 28.4.2014			

16	1016 Case No.:12/5/85-ALC3/2013	Party Name:TATA COFFEE LIMITED,	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00033/AM14/	RLA File :07/24/040/00512/AM13/	Lic.No/Date:0710094512 27.03.2013	Deferred
	Representative of MFPI has sought time to furnish the comments up to next meeting. Accordingly case was deferred and it was decided to place the case in next NC meeting to be held on 11.4.2014			

17	1017 Case No.:3/20/85-ALC3/2013	Party Name:TATA COFFEE LIMITED,	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00122/AM14/	RLA File :07/24/040/00115/AM14/	Lic.No/Date:0710097711 23.08.2013	Deferred
	Representative of MFPI has sought time to furnish the comments up to next meeting. Accordingly case was deferred and it was decided to place the case in next NC meeting to be held on 11.4.2014			

18	1018 Case No.:2/20/85-ALC3/2013	Party Name:TATA COFFEE LIMITED,	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00121/AM14/	RLA File :07/24/040/00116/AM14/	Lic.No/Date:0710097712 23.08.2013	Deferred
	Representative of MFPI has sought time to furnish the comments up to next meeting. Accordingly case was deferred and it was decided to place the case in next NC meeting to be held on 11.4.2014			

19	1019 Case No.:16/7/85-ALC3/2013	Party Name:ESSEM TECNOPINZ PVT. LTD	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00053/AM14/	RLA File :31/83/040/00195/AM13/	Lic.No/Date:3110057983 17.04.2013	Approved
	The Committee decided to approve the ad-hoc input output norms as per the written comments furnished by DIPP vide their letter No. 12/8/2013-TSW dated 27.03.2014 & along with their earlier comments 27.06.2013 . It was also decided to specify the name of chemical in item No. 4 in inputs item as informed by the firm vide their letter ETPZ/U/2/69/2013-14 dated 23.8.2014 as Trichloroethylene (TCE):-			

Export Item	Qty.	Import Item	Qty
Parts of Writing Instruments Spring Ball Pen Tips (Twin Tungsten Carbide Balls).	40000.00 Thousand in Nos. (Net weight 7128 kg).	Stainless Steel Wire Dia 2.30mm of relevant grade as used in export product	2.3 kg/ kg content in export product.
		Tungsten Carbide Balls	80800.00 Thousand in Nos. (inclusive of 1% wastage)
		Spring	40000.00 Thousand in Nos.(on net to net basis with accountability clause)
		Cutting Tools, Drill Oil & Chemical ie. Trichloroethylene	Within 2% of FOB value of exports.
RA may take consequential action as per policy / procedure.			

20	1020 Case No.:1/23/85-ALC3/2013	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00145/AM14/	RLA File :09/24/040/00532/AM14/	Lic.No/Date:0910059031 24.01.2014	Deferred
	It was decided to remind RA concerned to expedite the hard copy of application : The case was deferred and to be placed before the committee on 28.4.2014			

21	1021 Case No.:8/3/85-ALC3/2013	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00008/AM14/	RLA File :02/24/040/00175/AM13/	Lic.No/Date:0210186912 27.02.2013	Deferred
	Committee decided to write to appropriate division of Department of Commerce for intervention in the matter as despite several reminders comments are not received from Tea Board. : The case was deferred and to be placed before the committee on 28.4.2014			
22	1022 Case No.:9/14/85-ALC3/2013	Party Name:PAHAL FOODS PVT LTD.	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00093/AM14/	RLA File :09/24/040/00186/AM14/	Lic.No/Date:0910056925	Deferred

26.07.2013

It was decided to remind MFPI to expedite their comments : The case was deferred and to be placed before the committee on 28.4.2014

23	1023 Case No.:10/20/85-ALC3/2013	Party Name:METRO EXPORTERS PRIVATE LIMITED	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00129/AM14/	RLA File :03/95/040/00596/AM14/	Lic.No/Date:0310758099 18.11.2013	Deferred
	Committee noted the comments furnished by Department of Pharmaceuticals vide their O.M no. 35021/01/2014 –PI (Norms) dated 4.3.3014 and decided to ask the firm to clarify the following point :- The HS code used for export product is 23099020 which relates to 'concentrate or compound animal feed' under 4 digit HS code 2309 applicable for preparation of a kind used in Animal feeding. It may be pointed out that Halquinol has antimicrobial properties for veterinary applications. It is used as an anti-diarrheal medication for pigs and poultry. Being a therapeutic product its classification by the applicant as a preparation used for animal feeding appears incorrect and processing of this file in Desk VI of DGFT may be inappropriate. The case was deferred and to be placed before the committee on 28.4.2014			

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1024 Case No.:3/10/85-ALC3/2013	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
HQ File :01/85/050/00061/AM14/	RLA File :09/24/040/00126/AM14/	Lic.No/Date:0910056609 04.07.2013	Approved

Committee decided to approve ad-hoc norms as per the written comments furnished by MFPI vide their O.M No. 18/DGFT/2012 dated 20.3.2014 as under :-

Export Item	Qty.	Import Item	Qty.
Chocolate Enrobed Wafers.	3,00,000.00 kgs	1.Cane Sugar	90,000.00 kg
		2.Cocoa Powder	15000.00kg
		3.Cocoa Mass	15000.00kg
		4.HVO	45000.00kg
		5.Skimmed Milk Powder	2700.00 kg
		6.Maize Starch	3000.00kg
		7. Maida of Wheat.	59880.00kg
		8. Sodium Bicarbonate.	90.00kg

RA may take consequential action as per policy / procedure.

25	1025 Case No.:3/15/85-ALC3/2013	Party Name:R.H.INTERNATIONAL	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00099/AM14/	RLA File :29/24/040/00005/AM14/	Lic.No/Date:2910022444 27.08.2013	Deferred
	Committee decide to remind the firm to furnish the information as called for by MSME (Mechanical division) vide their letter dated 20.3.2013. The case was deferred and to be placed before the committee on 28.4.2014			

26	1026 Case No.:1/13/85-ALC3/2013	Party Name:R.H.INTERNATIONAL	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00075/AM14/	RLA File :29/24/040/00003/AM04/	Lic.No/Date:2910022187 06.08.2013	Deferred
	Committee decide to remind the firm to furnish the information as called for by MSME (Mechanical division) vide their letter dated 20.3.2013. The case was deferred and to be placed before the committee on 28.4.2014			

27	1027 Case No.:2/23/85-ALC3/2013	Party Name:VADILAL INDUSTRIES LTD	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00146/AM14/	RLA File :08/24/040/00373/AM13/	Lic.No/Date:0810117880 28.01.2013	Deferred
	It was decided to remind RA to expedite the hard copy of application. The case was deferred and to be placed before the committee on 28.4.2014			

28	1028 Case No.:8/20/85-ALC3/2013	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00127/AM14/	RLA File :03/94/040/00652/AM14/	Lic.No/Date:0310757194 07.11.2013	Deferred
	During discussion, it was pointed out by the representative of MFPI that in the process of manufacturing of cocoa powder from cocoa paste , cocoa butter is also generated, which is an item of high commercial value . Committee decided that applicant may be asked to furnish the quantity and market value of cocoa butter produced in the process , so that same can be factored in the fixation of ad-hoc input output norms. The case was deferred and to be placed before the committee on 28.4.2014			

29	1029 Case No.:7/20/85-ALC3/2013	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00126/AM14/	RLA File :03/94/040/00694/AM14/	Lic.No/Date:0310757199 07.11.2013	Deferred
	During discussion, it was pointed out by the representative of MFPI that in the process of manufacturing of cocoa powder from cocoa paste , cocoa butter is also generated, which is an item of high commercial value . Committee decided that applicant may be asked to furnish the quantity and market value of cocoa butter produced in the process , so that same can be factored in the fixation of ad-hoc input output norms. The case was deferred and to be placed before the committee on 28.4.2014			

30	1030	REF. FROM MPEZ (M/S. NESTLE INDIA LTD-AN EOU)	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status: Deferred
	HQ File :01/85/162/176/AM13	Fixation of wastage norms for export product “Rooibos Instant Tea”.		
	It was decided to remind the firm to furnish the information already called for vide letter dated 10.3.2014. The case was deferred and to be placed before the committee on 28.4.2014			

31	1031	Party Name:MAHAAN PROTEINS LTD	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/153/AM12	RLA File :05/24/40/275/AM12	Lic.No/Date:0510308693 21.11.2011	Deferred
	Correction in the quantity of export item.			
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 28.4.2014			

32	1032	REF. FROM ASSOCIATION OF SODIUM HYDROSULPHITE MANUFACTURERS	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/171/09/AM13	Review of SION E-79 & E-106 as Sodium Hydrosulphite (SHS) allowed under these SION E-79 & E-106 inputs SHS is not being used as raw material by manufacturers of export product under E-79 for White Sugar and E-106 for Raw Sugar and disallow import of SHS in these entries.		
	It was decided to remind Directorate of sugar to expedite their comments . The case was deferred and to be placed before the committee on 28.4.2014			

33	1033	Party Name:ASHAPURA MINECHEM LTD	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File : 01/85/050/178/AM13	RLA File : 03/94/40/815/AM13	Lic.No/Date:0310718722 31.12.2012	DT. Deferred
	Amendment in description of import item			
	The comments furnished by MSME (G&C Division) were noted. It was decided that MSME may be asked to indicate the nature of "Flosperse 3000SL", whether it is a specification of the item Sodium Polyacrylate or otherwise. The case was deferred and to be placed before the committee on 28.4.2014			

34	1034	Party Name:REIZ ELECTRONICS PVT. LTD.	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/014/AM11	RLA File :05/24/40/398/AM12	Lic.No/Date:0510317004 08.02.2012	Deferred
	Committee decided to write to concerned Technical Authority i.e Department of Electronics and Information Technology on their written comments vide their O.M No. 17 (78) /2012 –IPHW dated 07.3.2014, wherein for item No 1 change is recommended only on the ground that there is no change in value and quantity of item. It seems that no technical examination has been carried out while recommending the change of description of the product which is not proper in such cases. Therefore, revised comments based on technical examination may be provided by Department of Electronics and Information Technology to facilitate the NC in taking a decision in the matter. The case was deferred and to be placed before the committee on 28.4.2014.			

35	1035	Party Name:CHIRAL ORGANICS (P) LTD.	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	Case No.:1/19/85-ALC3/2013 HQ File :01/85/050/00117/AM14/	RLA File :03/94/040/00595/AM14/	Lic.No/Date:0310752759	Deferred

08.10.2013

It was noted that information furnished by the firm already forwarded to MFPI vide E mail dated 6.2.2014. It was decided to remind MFPI to examine the matter and furnish their comments. The case was deferred and to be placed before the committee on 28.4.2014

36	1036 Case No.:6/13/85-ALC3/2013	Party Name: CHIRAL ORGANICS (P) LTD.	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00080/AM14/	RLA File :03/94/040/00338/AM14/	Lic.No/Date:0310742381 22.07.2013	Deferred
	It was noted that information furnished by the firm already forwarded to MFPI vide E mail dated 6.2.2014. It was decided to remind MFPI to examine the matter and furnish their comments. The case was deferred and to be placed before the committee on 28.4.2014			

37	1037 Case No.:4/16/85-ALC3/2013	Party Name:MORDE FOODS PVT.LTD.	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00103/AM14/	RLA File :03/95/040/00396/AM14/	Lic.No/Date:0310745593 16.08.2013	Deferred
	Representative of MFPI stated that Cocoa powder is also a product generated in the process of manufacturing Cocoa Butter from Cocoa Paste. The former i.e the Cocoa Powder needs to be factored in while fixing input- output norms for export product "cocoa butter" . Firm may be asked to indicate the quantity and value of cocoa powder generated in the process. The case was deferred and to be placed before the committee on 28.4.2014			

38	1038 Case No.:2/3/85-ALC3/2013	Party Name:MORDE FOODS PVT.LTD.	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00002/AM14/	RLA File :03/95/040/00823/AM13/	Lic.No/Date:0310721931 24.01.2013	Deferred
	Representative of MFPI stated that Cocoa powder is also a product generated in the process of manufacturing Cocoa Butter from Cocoa Paste. The former i.e Cocoa Powder needs to be factored in while fixing input- output norms for export product "cocoa butter" . Firm may be asked to indicate the quantity and value of cocoa powder generated in the process. The case was deferred and to be placed before the committee on 28.4.2014			

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Meet No/Date:26/85-ALC3/2013

39	Case No.:1/26/85-ALC3/2013	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	27.03.2014	Status:
	HQ File :01/85/050/00162/AM14/	RLA File :03/95/040/00906/AM14/	Lic.No/Date:0310770501 18.02.2014	Deferred
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 28.4.2014			

40	1040 Case No.:13/26/85-ALC3/2013	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00174/AM14/	RLA File :03/95/040/00855/AM14/	Lic.No/Date:0310768785 31.01.2014	Deferred
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 28.4.2014			

41	1041 Case No.:12/26/85-ALC3/2013	Party Name:MORDE FOODS PVT.LTD.	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00173/AM14/	RLA File :03/95/040/00868/AM14/	Lic.No/Date:0310768422 29.01.2014	Deferred
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 28.4.2014			

42	1042 Case No.:7/26/85-ALC3/2013	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00168/AM14/	RLA File :10/24/040/00065/AM14/	Lic.No/Date:1010056650 27.01.2014	Deferred :
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 28.4.2014:			

k43	1043 Case No.:10/26/85-ALC3/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00171/AM14/	RLA File :02/24/040/00176/AM14/	Lic.No/Date:0210199050 21.01.2014	Deferred
	It was decided to remind MSME (chemical division) to expedite their comments. The case was deferred and to be placed before the committee on 28.4.2014			

44	1044 Case No.:2/26/85-ALC3/2013	Party Name:NOBEL HYGIENE LTD.	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00163/AM14/	RLA File :03/95/040/00938/AM14/	Lic.No/Date:0310771067 19.02.2014	Deferred
	It was decided to remind MSME (Hosiery) to expedite their comments. The case was deferred and to be placed before the committee on 28.4.2014			

45	1045 Case No.:3/26/85-ALC3/2013	Party Name:M.B.SUGARS AND PHARMACEUTICALS LTD	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00164/AM14/	RLA File :03/95/040/00807/AM14/	Lic.No/Date:0310771062 19.02.2014	Deferred
	It was decided to remind Department of Pharmaceuticals to expedite their comments. The case was deferred and to be placed before the committee on 28.4.2014			

46	1046 Case No.:14/26/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00175/AM14/	RLA File :03/94/040/00928/AM14/	Lic.No/Date:0310769725 07.02.2014	Deferred
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 28.4.2014:			

47	1047 Case No.:5/26/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00166/AM14/	RLA File :03/94/040/00929/AM14/	Lic.No/Date:0310769732 07.02.2014	Deferred
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 28.4.2014:			

48	1048 Case No.:4/26/85-ALC3/2013	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:

HQ File :01/85/050/00165/AM14/	RLA File :03/94/040/00866/AM14/	Lic.No/Date:0310769702 07.02.2014	Deferred
It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 28.4.2014:			

49	1049 Case No.:8/26/85-ALC3/2013	Party Name:STERLING AGRO INDUSTRIES LTD.	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00169/AM14/	RLA File :05/24/040/00354/AM14/	Lic.No/Date:0510378167 04.02.2014	Deferred
	It was decided to remind NDRI (Karnal) to expedite their comments. The case was deferred and to be placed before the committee on 28.4.2014:			

50	1050 Case No.:11/26/85-ALC3/2013	Party Name:MANGLAM ARTS	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00172/AM14/	RLA File :13/24/040/00052/AM14/	Lic.No/Date:1310046101 14.02.2014	Deferred
	It was decided to remind MSME (Hosiery) to expedite their comments. The case was deferred and to be placed before the committee on 28.4.2014			

51	1051 Case No.:9/26/85-ALC3/2013	Party Name:INDIRA FOODS,	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00170/AM14/	RLA File :07/24/040/00331/AM14/	Lic.No/Date:0710101187 08.01.2014	Deferred
	It was decided to remind MSME (Food) to expedite their comments. The case was deferred and to be placed before the committee on 28.4.2014			

52	1052 Case No.:6/26/85-ALC3/2013	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/00167/AM14/	RLA File :03/95/040/00819/AM14/	Lic.No/Date:0310765542 10.01.2014	Deferred
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 28.4.2014:			

53	1053	Party Name:DUKES CONSUMER CARE LTD	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/143/AM13/	RLA File :09/24/040/294/AM13	Lic.No/Date:0910053938 01.10.2012	Deferred
	It was noted that ad-hoc input – output norms has been already been ratified by the committee on the basis of comments of MFPI. It was, therefore, decided to refer the request of the firm for enhancement of norms to MFPI for their examination and comments.. The case was deferred and to be placed before the committee on 28.4.2014:			

54	1054	Party Name:DUKES CONSUMER CARE LTD	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/142/AM13/	RLA File :09/24/040/292/AM13	Lic.No/Date:0910053838 17.09.2012	Deferred
	It was noted that ad-hoc input – output norms has been already been ratified by the committee on the basis of comments of MFPI. It was, therefore, decided to refer the request of the firm for enhancement of norms to MFPI for their examination and comments.. The case was deferred and to be placed before the committee on 28.4.2014:			

55	1055	Party Name:SIGNATURE ESTATES	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status:
	HQ File :01/85/050/040/AM12/	RLA File :02/24/040/034/AM12	Lic.No/Date:0210159359 23.05.2011	Deferred
It was decided to remind the firm to furnish the complete information point wise as called for vide e mail dated 7.3.201`4 at the earliest . The case was deferred and to be placed before the committee on 28.4.2014:				

56	1056	Party Name:GILLETTE INDIA LTD	Meet No/Date:26/85-ALC3/2013 27.03.2014	Status: Decided
	HQ File :01/85/162/090/AM14	Fixation of SION for Export product Toothbrush.		
	The firm's submissions dated 12.8.2013 & 17.2.2014 were examined. It was noted that the firm has requested for import of Semi-finished toothbrush (without packing and in bulk condition) which will be stamped, Coded and blister packed to make the export product. Committee noted that import item No.1 the semi-finished toothbrush (without packing and in bulk condition) is applied for on net to net basis and import item No. 2 is a packing material , which is governed by standard policy for packing materials. It was also noted that no wastage is involved in import item No. 1. Hence 5 year's production and consumption data of different manufacturers are not needed for the purpose. As item no 1 in this case is on net to net basis and item No. 2 is a packing material governed by a separately laid down standard policy. Committee decided that no ratification of norms by NC is required in this case .However , export product may be described as "Tooth brush(finished and blister packed)". RA may take action accordingly in future.			

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